DETAILED PUBLIC STATEMENT IN ACCORDANCE WITH THE PROVISIONS OF REGULATIONS 13(4), 14(3), AND 15(2) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, TO THE PUBLIC SHAREHOLDERS OF

VEGETABLE PRODUCTS LIMITED

Corporate Identification Number: L01122WB1953PLC021090;
Registered Office: 13, Subol Dutt Building, 6th Floor, Brabourne Road, Kolkata – 700001, West Bengal, India;
Contact Number: +91-33-22315686 / 7; **Email Address:** vpl1953@yahoo.com; **Website**: www.vegetableindia.com;

Open Offer for acquisition of up to 3,93,14,240 (Three Crores Ninety-Three Lakhs Fourteen Thousand Two Hundred and Forty) Equity Shares, representing 36.00% of the Voting Share Capital of Vegetable Products Limited ("Target Company"), at an offer price of Rs.5.00/- (Rupees Five Only) per Equity Share, by Yatin Gupte ("Acquirer 1"), Sheetal Mandar Bhalerao ("Acquirer 2"), and Wardwizard Solutions India Private Limited ("Acquirer 3") (Acquirer 1, Acquirer 2, Acquirer 3 are hereinafter collectively referred to as the "Acquirers"), pursuant to and in compliance with the provisions of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulation, 2011, as amended ("SEBI (SAST) Regulations") ("Offer").

This detailed public statement is being issued by CapitalSquare Advisors Private Limited, the Manager to the Offer ("Manager"), for and on behalf of the Acquirers in compliance with the provisions of Regulations 3 (1), and 4 read with Regulations 13(4), 14(3), and 15(2) of the SEBI (SAST) Regulations ("DPS"), pursuant to the public announcement dated Saturday, February 05, 2022, which was filed with Securities and Exchange Board of India ("SEBI"), BSE Limited, the only stock exchange on which the Equity Shares of the Company are listed, ("BSE"), and the Target Company at its registered office, in terms of Regulations 3(1) and 4 and other applicable Regulations of the SEBI (SAST) Regulations. The PA was sent to SEBI, the BSE, and to the Target Company on Saturday, February 05, 2022, in terms of Regulations 14 (1) and 14 (2) of the SEBI (SAST) Regulations.

For the purpose of this DPS, the following terms have the meaning assigned to them herein below:

"**Board of Directors**" means the board of directors of the Target Company.

"**Equity Shares**" fully paid-up equity shares of face value of Re.1.00/- (Rupee One Only) each.

"**Identified Date**" means the date falling on the 10th (tenth) Working Day prior to the commencement of the Tendering Period for the Offer, for the purposes of determining the Public Shareholders to whom the Letter of Offer shall be sent. It is clarified that all the Public Shareholders (registered or unregistered) who own Equity Shares are eligible to participate in this Offer at any time before expiry of the Tendering Period.

"**Offer Shares**" means 3,93,14,240 (Three Crores Ninety-Three Lakhs Fourteen Thousand Two Hundred and Forty) Equity Shares representing 36.00% of the Voting Share Capital of the Target Company.

"**Voting Share Capital**" shall mean the total voting Equity Share capital of the Target Company on a fully diluted basis expected as of the 10th (tenth) Working Day from the closure of the Tendering Period for the Offer.

"**Promoter Seller**" shall mean, the existing promoter and member of the promoter and promoter group of the Target Company namely being, Silverlake Dealers LLP.

"**Public Shareholders**" means all the equity shareholders of the Target Company other than (i) the parties to the Share Purchase Agreement, and (ii) persons deemed to be acting in concert with parties at (i) in compliance with the provisions of Regulation 7(6) of the SEBI (SAST) Regulations.

"**Sale Shares**" means 2,70,57,520 (Two Crores Seventy Lakhs Fifty-Seven Thousand Five Hundred and Twenty) Equity Shares, constituting 24.78% of the Voting Share Capital of the Target Company.

"**SPA**" means the share purchase agreement dated Saturday, February 05, 2022, executed between the Acquirers and the Promoter Seller, pursuant to which the Acquirers have agreed to acquire 2,70,57,520 (Two Crores Seventy Lakhs Fifty-Seven Thousand Five Hundred and Twenty) Equity Shares, constituting 24.78% of the Voting Share Capital of the Target Company from the Promoter Seller at a negotiated price of Rs.5.00/- (Rupees Five Only) per Sale Share, aggregating to an amount of Rs.13,52,87,600.00/- (Thirteen Crores Fifty-Two Lakhs Eighty-Seven Thousand and Six Hundred Only).

"**SPA Date**" means the execution date of the SPA, i.e., Saturday, February 05, 2022.

"**Tendering Period**" has the meaning ascribed to it under Regulation 2(1)(za) of the SEBI (SAST) Regulations.

"**Working Day**" means same meaning to it under Regulation 2(1)(zf) of the SEBI (SAST) Regulations.

I. DETAILS OF THE ACQUIRERS, PROMOTER SELLER, TARGET COMPANY, AND OFFER

A. INFORMATION ABOUT THE ACQUIRERS

1. Yatin Gupte (Acquirer 1)

(a) Yatin Gupte, s/o Sanjay Mahadeao Gupte, aged 43 years, is an Indian resident, bearing Permanent Account Number 'AIHPG2333B' under the Income Tax Act, 1961 resident at 12/a, Suramya Bunglows, Raipura Road, Bhayali Gaon, Behind Lalguru Farm, Bhayli, Vadodara - 391410, Gujarat, India, with contact number being '+91-9586055500/ +91-9974155500', E-mail address being 'yatin@warwizard.in, yatingupte_2000@yahoo.co.in' and director identification number bearing '07261150'.

(b) Acquirer 1 has completed his Master of Business Administration in Insurance from Bharitya Shiksha Parishad, Uttar Pradesh, and has 16 (sixteen) years of experience in the areas of sales and Marketing, Business Development, Client Servicing, Renewals and Operations, (including 11 (eleven) years of experience in Insurance).

(c) The Net Worth of Acquirer 1 as on January 31, 2022, is Rs.9,54,31,41,968.00/- (Rupees Nine Hundred Fifty-Four Crores Thirty-One Lakhs Forty-One Thousand Nine Hundred and Sixty-Eight Only) as certified bearing unique document identification number '22109191AAMAFO7759' on Saturday, February 05, 2022, by Chartered Accountant, Rutvij Vyas bearing membership number '109191', partner at M/s VCA & Associates (Chartered Accountants) bearing firm registration number '114414W' having their office located at 503, Sterling Center, Beside Center Point, R.C. Dutt Road, Vadodara - 390007, Gujarat, India, and head office at 402, Capri House, B/H. Express Hotel, Alkapuri, Vadodara - 390007, Gujarat, India with contact details being '0265-2325561, +91-9825124489', Email Address being 'vca.rutvij@gmail.com' and website being 'www.vca-ca.com'.

(d) The details of the ventures promoted/controlled/managed by Acquirer 1 are given hereunder:

Sr. No.	Name of the Entities	Nature of Interest	Percentage/ stake holding%	Listed (if Yes on which Exchange)	
1	Mangalam Industrial Finance Limited	Promoter and Director	14.00%	Yes	BSE Limited
2	Wardwizard Innovations and Mobility Limited	Promoter and Director	36.07%	Yes	BSE Limited
3	Wardwizard Solutions India Private Limited	Promoter and Managing Director	98.54%		-
4	Wardwizard Medicare Private Limited	Director	Nil		-
5	Kerala Health and Wellness Solutions LLP	Designated Partner	33.00%		-
6	I Secure Credit and Capital Services Private Limited	Promoter and Director	23.89%	Yes	Metropolitan Stock Exchange Limited

2. Sheetal Mandar Bhalerao (Acquirer 2)

(a) Sheetal Mandar Bhalerao, d/o Ekesh Pannalal aged 42 years is an Indian resident bearing Permanent account Number 'AXBPB2017L' under the Income Tax Act, 1961 resident at Mandar Bhalerao House No. 73 Scheme No. 4, Near Modern High School, Sector 21, Yamuna Nagar, Nigdi, Pune - 411044, Maharashtra, India, with contact number being '+91-9822406010' and E-mail address being 'sheetalbhalerao02@gmail.com'.

(b) Acquirer 2 has completed her Master's in Human Resource Management from University of Adelaide, Australia, diploma in in Computer Management from Pune University, India. She has an experience of 19 (nineteen) years with key focus on Human Resources operations.

(c) The Net Worth of Acquirer 2 as on February 04, 2022, is Rs.5,23,45,266.00/- (Rupees Five Crores Twenty-Three Lakhs Forty-Five Thousand Two Hundred and Sixty-Six Only) as certified bearing unique document identification number '22126582AAMADH6249' on February 05, 2022, by Chartered Accountant, Prakruti Kshitij Pandya bearing membership number '126582', partner at M/s Upadhay Company LLP (Chartered Accountants) bearing firm registration number '131136W' having their office located at B-806, Cross Over County, Near Lokmat Press, Sinhagbadh, Road, Pune - 411041, Maharashtra, India, and head office at 2/905, 2nd Floor, Deep Darshan Chamber, Hira Modi Street, Sagrampura, Ring Road, Surat - 395002, Gujarat, India with contact details being '0261-2325746, +91-9909437768', Email Address being 'upadhyayncompany@gmail.com' and website being 'www.unc-ca.com'.

(d) The details of the ventures promoted/controlled/managed by Acquirer 2 are given hereunder:

Sr. No.	Name of the Entities	Nature of Interest	Percentage/ stake holding%	Listed (if Yes on which Exchange)
1.	Wardwizard Medicare Private Limited	Managing Director	15.00%	-

3. Wardwizard Solutions India Private Limited (Acquirer 3)

(a) Wardwizard Solutions India Private Limited was incorporated as 'Wardwizard Solutions India Private Limited' on March 14, 2016 under the provisions of the Companies Act, 2013, bearing corporate identification number 'U74900GJ2016PTC086439', Permanent Account Number 'AABCW7891F' under the Income Tax Act, 1961, and having its registered office situated at Shed No. C-222, GIDC, Makarpura Industrial Estate, Vadodara - 390010, Gujarat, India with contact details being '+91-9974155500', Email Address being 'yatin@wardwizard.in', and website being 'www.wardwizard.in'.

(b) The details pertaining to the securities of Acquirer 3 is specified as under:

Sr. No.	Particulars	Number of securities	Aggregate amount of securities
1.	**Authorized share capital**		
	Equity shares having face value of Rs.10.00/- (Rupees Ten Only)	23,50,000 (Twenty-Three Lakhs Fifty Thousand)	Rs.2,35,00,000.00/- (Rupees Two Crores Thirty-Five Lakhs Only)
	9% Non-Cumulative Non-convertible, Non-Participating Redeemable preference shares of face value of Rs.10.00/ - (Rupees Ten Only)	5,00,00,000 (Five Crores)	Rs.50,00,00,000.00/- (Rupees Fifty Crores)
	Total		**Rs.52,35,00,000.00/- (Rupees Fifty-Two Crores Thirty-Five Lakhs Only)**
2.	**Issued, subscribed and paid-up share capital**		
	Equity shares having face value of Rs.10.00/- (Rupees Ten Only)	3,50,000 (Three Lakhs Fifty Thousand)	Rs.35,00,000.00/- (Rupees Thirty-Five Lakhs Only)
	9% Non-Cumulative Non-convertible, Non-Participating Redeemable preference shares of face value of Rs.10.00/- (Rupees Ten Only)	5,00,00,000 (Five Crores)	Rs.50,00,00,000.00/- (Rupees Fifty Crores)
	Total		**Rs.50,35,00,000.00/- (Rupees Fifty Crores Thirty-Five Lakhs Only)**

None of the aforesaid securities are not listed on any stock exchanges in India nor on any stock exchange abroad.

(c) The equity shareholding pattern of the Acquirer 3 is specified as below:

Name of the equity shareholder	Number of equity shares	Percentage of equity shares held
Yatin Gupte (Acquirer 1)	3,44,900 (Three Lakhs Forty-Four Thousand and Nine Hundred)	98.52%
Sanjay Mahadev Gupte	5,000 (Five Thousand)	1.43%
Indian Co-operative Credit Society Limited	100 (One Hundred)	0.05%
Total	3,50,000 (Three Lakhs Fifty Thousand)	100.00%

(d) The details of the Directors of Acquirer 3 are scheduled as under:

Name of the Promoter and Director	Yatin Gupte (Acquirer 1)	Sanjay Mahadev Gupte
Director Identification Number	07261150	08286993
Qualification and Experience	Acquirer 1 has completed his Master of Business Administration in Insurance from Bharitya Shiksha Parishad, Uttar Pradesh, and has 16 (sixteen) years of experience in the areas of sales and Marketing, Business Development, Client Servicing, Renewals and Operations, (including 11 (eleven) years of experience in Insurance).	He has approximately 45 (Forty-Five) years of experience in the field of Engineering and worked with different groups of the Companies. He has an experience working as a General Manager Marketing with Poggen-AMP Nagar Sheth Powertronics Limited, and is a National Apprenticeship Certificate course in the Trade of Machinist in Mumbai G.K.W Limited.
Date of Appointment	March 14, 2016	November 27, 2018
Designation	Director	Director

(e) Acquirer 3 is engaged in the business of providing clean and greener alternatives solutions under Vyom Innovations. Vyom Innovation manufactures home appliances brands which are stylish, energy-saving, and eco-friendly products, from purifiers to smart television sets.

(f) Brief of unaudited financial statements for the half-year ending September 30, 2021 and the audited financial information for the Financial Years ending March 31, 2021, March 31, 2020, and March 31, 2019, are as follows:

(Amount in Lakhs except Equity Share Data)

Particulars	Unaudited and Certified Financial Statements for the half-year period ended September 30, 2021	Audited Financial Statements for the Financial Year ending March 31		
		2021	2020	2019
Total Revenue	5383.25	8,736.68	1,838.72	568.00
Net Earnings or Profit/(Loss) after tax	(560.95)	146.93	36.32	4.76
Basic and diluted Earnings per Equity Share	(160.27)	41.98	10.38	4.33
Net Worth/ Shareholders Funds	4662.73	5,223.69	76.76	16.44

4. Additional Information about the Acquirers

As on date of this DPS, the Acquirers, have individually confirmed, warranted, and undertaken that:

(a) They do not hold any Equity Shares in the Target Company, except in pursuant to the execution of the SPA, the Acquirers propose to acquire Sale Shares, subsequently, pursuant to consummation of the SPA transaction, the Acquirers shall be classified and will become the Promoters of the Target Company, subject to the compliance of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, including subsequent amendments thereto ("**SEBI (LODR) Regulations**").

(b) They do not belong to any group.

(c) Acquirer 1 is a promoter director in Acquirer 3, and hence Acquirer 1 and Acquirer 3 are related to each other, however, Acquirer 2 is neither related to Acquirer 1 nor Acquirer 3.

(d) The Acquirers, and the promoters, directors, and/ or key employees of Acquirer 3, are not forming part of the present promoter and promoter group of the Target Company.

(e) There are no directors representing the Acquirers on the board of the Target Company.

(f) The Acquirers, and the promoter, directors, or key employees of Acquirer 3, have not been prohibited by SEBI from dealing in securities, in terms of the provisions of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended ("**SEBI Act**") or under any other Regulation made under the SEBI Act.

(g) The Acquirers, and the promoter, directors, or key employees of Acquirer 3, have not been categorized nor are appearing in the 'Wilful Defaulter or a fraudulent borrower' list issued by any bank, financial institution, or consortium thereof in accordance with the guidelines on wilful defaulters or fraudulent borrowers issued by Reserve Bank of India.

(h) The Acquirers, and the promoter, directors, or key employees of Acquirer 3, are not declared as 'Fugitive Economic Offenders' under Section 12 of the Fugitive Economic Offenders Act, 2018.

(i) There is/are no persons acting in concert in relation to this Offer within the meaning of Regulation 2(1)(q)(1) of the SEBI (SAST) Regulations.

(j) They will not sell the Equity Shares of the Target Company, held, and acquired, if any, during the Offer period in terms of Regulation 25(4) of the SEBI (SAST) Regulations.

B. INFORMATION ABOUT THE PROMOTER SELLER

1. The Promoter Seller forms a part of the promoter and promoter group of the Target Company, and prior to the execution of the SPA held 2,70,57,520 (Two Crores Seventy Lakhs Fifty-Seven Thousand Five Hundred and Twenty) Equity Shares, constituting 24.78% of the Voting Share Capital of the Target Company. Pursuant to the execution of the SPA, the Acquirers have agreed to purchase 2,70,57,520 (Two Crores Seventy Lakhs Fifty-Seven Thousand Five Hundred and Twenty) Equity Shares, constituting 24.78% of the Voting Share Capital of the Target Company from the Promoter Seller.

2. The details of the Promoter Seller who has entered into the SPA with the Acquirers, are as follows:

Sr. No.	Name of the Seller Promoter	Nature of Entity Address	Group	Part of Promoter/ Promoter Group of Target company	Details of Shares/Voting Rights held by the Selling Shareholders			
					Pre-Transaction		Post Transaction	
					No of Equity Shares	% of equity share holding	No of Equity Shares	% of equity share holding
1	Silverlake Dealers LLP Limited Liability Partnership Firm Registration Number: AAG-0825 Permanent Account Number: ADAFS4286P Registered Office located at 13, Subol Dutt Building, 6th Floor, Brabourne Road, Kolkata – 700001, West Bengal, India	Limited Liability Partnership Firm	None	Yes	2,70,57,520	24.78%	Nil	Nil
	Total				**2,70,57,520**	**24.78%**	-	-

3. Post completion of the Offer formalities, the Promoter Seller shall relinquish the control and management of the Target Company in favor of the Acquirers, in accordance with and in compliance with provisions of Regulation 31A of SEBI (LODR) Regulations.

4. The Promoter Seller has not been prohibited by SEBI from dealing in securities, in terms of directions issued under Section 11B of the SEBI Act or under any other regulation made under the SEBI Act.

C. INFORMATION ABOUT THE TARGET COMPANY

1. The Target Company was incorporated on June 13, 1953, under the provisions of Indian Companies Act , VII of 1913, the, bearing corporate identification number 'L01122WB1953PLC021090' and there has been no change in the name of the Target Company since incorporation. The registered office of the Target Company is situated at Subol Dutt Building 13, 6th Floor, Brabourne Road, Kolkata – 700001, West Bengal, India, and the contact details of the Target Company, namely being, Email Address is 'vpl1953@yahoo.com', contact number is '033-22315686/5687' and website is 'www.vegetableindia.com'.

2. The Equity Shares of the Target Company bearing International Securities Identification Number 'INE761D01021' are presently listed on the BSE bearing Scrip ID 'VEGETABLE' and Scrip Code '539132'. The Company was also listed on The Calcutta Stock Exchange Limited, however has been voluntarily delisted on February 23, 2018. The Target Company has already established connectivity with Central Depositories Services (India) Limited ("**CDSL**") and National Securities Depository Limited ("**NSDL**").

3. The Equity Share Capital of the Target Company is as follows:

Sr. No.	Particulars	Number of Equity Shares	Aggregate amount of Equity Shares
1.	Authorized Equity Share capital	11,00,00,000 (Eleven Crores)	Rs.11,00,00,000.00/- (Rupees Eleven Crores Only)
2.	Issued, subscribed and paid-up Equity Share capital	10,92,00,000 (Ten Crores Ninety-Two Lakhs)	Rs.10,92,00,000.00/- (Rupees Ten Crores Ninety-Two Lakhs Only)

4. There are no outstanding partly paid-up shares or any other convertible instruments to be converted into Equity Shares of the Target Company at a future date. Further, none of the Equity Shares are subject to any lock-in obligations.

5. The trading in Equity Shares of the Target Company have never been suspended on the stock exchange.

6. The Equity Shares of the Target Company are infrequently traded on BSE within the meaning of explanation provided in Regulation 2(j) of the SEBI (SAST) Regulations.

7. The brief unaudited and limited reviewed financial statements for the half-year ending September 30, 2021, and the audited financial information for the Financial Years ending March 31, 2021, March 31, 2020, and March 31, 2019, are as follows:

(Amount in Lakhs except Equity Share Data)

Particulars	Unaudited and Certified Financial Statements for the half-year period ended September 30, 2021	Audited Financial Statements for the Financial Year ending March 31		
		2021	2020	2019
Total Revenue	17.52	42.88	49.54	45.24
Net Earnings or Profit/(Loss) after tax	1.131	(15.59)	(12.65)	0.93
Earnings per Share (EPS)	0.001	(0.014)	(0.012)	0.001
Net Worth	6350.88	6354.08	6379.26	6402.49

D. DETAILS OF THE OFFER

1. The Offer is being made by the Acquirers under the provisions of Regulations 3 and 4 of the SEBI (SAST) Regulations to acquire up to 3,93,14,240 (Three Crores Ninety-Three Lakhs Fourteen Thousand Two Hundred and Forty) Equity Shares, representing 36.00% of the Voting Share Capital of the Target Company, at a price of Rs.5.00/- (Rupees Five Only) per Equity Share **("Offer Price")** from the Public Shareholders of the Target Company. Assuming full acceptance, the total consideration payable by the Acquirers under the Offer at the Offer Price aggregates to Rs.19,65,71,200.00/- (Rupees Nineteen Crores Sixty-Five Lakhs Seventy-One Thousand and Two Hundred Only) **("Offer Size")**, payable in cash, in accordance with the provisions of Regulation 9(1)(a) of the SEBI (SAST) Regulations, subject to the terms and conditions set out in the PA, this DPS, and the Letter of offer ("**LoF**").

2. This Offer is being made under SEBI (SAST) Regulations, to all the Public Shareholders of the Target Company as on Wednesday, March 16, 2022 ("**Identified Date**"), other than the parties to the SPA under the provisions of Regulation 7(6) of the SEBI (SAST) Regulations.

3. This Offer is not conditional upon any minimum level of acceptance in terms of the Regulation 19(1) of SEBI (SAST) Regulations.

4. This Offer is not a competitive bid in terms of the Regulation 20 of SEBI (SAST) Regulations.

5. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of Equity Shares of the Target Company.

6. There are no conditions as stipulated in the SPA, the meeting of which would be outside the reasonable control of the Acquirers, and in view of which the Offer might be withdrawn under Regulation 23(1) of the SEBI (SAST) Regulations.

7. The Equity Shares of the Target Company will be acquired by the Acquirers as fully paid up, free from all liens, charges, and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and rights offer declared thereof.

8. The Manager does not hold any Equity Shares in the Target Company as on the date of appointment as Manager to the Offer. The Manager hereby declares and undertakes that, it shall not deal in the Equity Shares of the Target Company during the period commencing from the date of their appointment as Manager until the expiry of 15 (Fifteen) Days from the date of closure of this Offer.

9. To the best of the knowledge and belief of the Acquirers, as on the date of this DPS, there are no statutory or other approvals required to implement the Offer other than as indicated in Section VI of this DPS. If any other statutory approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such other statutory approvals. The Acquirers will not proceed with the Offer in the event such statutory approvals are refused in terms of Regulation 23 of the SEBI (SAST) Regulations. In the event of withdrawal, a public announcement will be made within 2 (two) Working Days of such withdrawal, in the same newspapers in which this DPS has been published and such public announcement will also be sent to SEBI, BSE, and to the Target Company at its registered office.

10. The Acquirers do not have any plans to alienate any significant assets of the Target Company whether by way of sale, lease, encumbrance or otherwise for a period of 2 (two) years except in the ordinary course of business. The Target Company's future policy for disposal of its assets, if any, within 2 (two) years from the completion of Offer will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders through Special Resolution passed by way of postal ballot and the notice for such postal ballot shall contain reasons as to why such alienation is necessary in terms of Regulation 25(2) of SEBI (SAST) Regulations.

11. This DPS is being published in the following newspapers:

Publication	Language	Edition
Business Standard	English and Hindi	All Editions
Navshakti	Marathi	Mumbai edition
Arthik Lipi	Bengali	Kolkata Edition

12. The Public Shareholders who tender their Equity Shares in this Offer shall ensure that all the Equity Shares validly tendered by the Public Shareholders in this Offer are free from all liens, charges, and encumbrances and together with the rights attached thereto, including all rights to dividend, bonus and rights offer declared thereof, and in accordance with the terms and conditions set forth in the PA, this DPS and as will be set out in the LoF, and the tendering Public Shareholders shall have obtained all necessary consents for it to sell the Offer Shares on the foregoing basis.

13. If the aggregate number of Equity Shares validly tendered in this Offer by the Public Shareholders, is more than the Offer Size, then the Equity Shares validly tendered by the Public Shareholders will be accepted on a proportionate basis, in consultation with the Manager.

14. In terms of Regulation 25(2) of SEBI (SAST) Regulations, the Acquirers hereby undertake and declare that, they do not have any intention to alienate any material assets of the Target Company whether by way of sale, lease, encumbrance, or otherwise for the period 2 (two) years from the closure of this Offer, except (a) in the ordinary course of business of the Target Company; and (b) on account of regulatory approvals or conditions or compliance with any law that is binding on or applicable to the Target Company.

15. As per Regulation 38 of the SEBI (LODR) Regulations read with rule 19A of the Securities Contract (Regulation) Rules, 1957, and subsequent amendments thereto ("**SCRR**"), the Target Company is required to maintain at least 25.00% public shareholding as determined in accordance with the SCRR, on a continuous basis for listing. Upon completion of the Offer and the underlying transaction pursuant to the SPA, the public shareholding is not envisaged to fall below the required minimum public shareholding. In case if the public shareholding of the Target Company falls below the minimum level as required to be maintained by the Target Company under the SCRR and the SEBI (LODR) Regulations, the Acquirers undertake to reduce their shareholding to the level stipulated in the SCRR within the time and in the manner specified in the SCRR and SEBI (LODR) Regulations.

16. If the Acquirers acquire Equity Shares of the Target Company during the period of 26 (twenty-six) weeks after the Tendering Period at a price higher than the Offer Price, then the Acquirers shall pay the difference between the highest acquisition price and the Offer Price, to all Public Shareholders whose Offer Shares have been accepted in the Offer within 60 (sixty) days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under another open offer under the SEBI (SAST) Regulations, or pursuant to Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, including subsequent amendments thereto, or open market purchases made in the ordinary course on the stock exchange, not being negotiated acquisition of Equity Shares of the Target Company in any form.

17. The payment of consideration shall be made to all the Public Shareholders, who have tendered their Equity Shares in acceptance of the Offer within 10 (ten) Working Days of the expiry of the Tendering Period. Credit for consideration will be paid to the Public Shareholders who have validly tendered Equity Shares in the Offer by crossed account payee cheques/pay order/demand drafts/electronic transfer. It is desirable that Public Shareholders provide bank details in the Form of Acceptance cum Acknowledgement, so that the same can be incorporated in the cheques/ demand draft/pay order.

II. BACKGROUND TO THE OFFER

A. The Acquirers have entered into a SPA with the Promoter Seller with an intent to purchase 2,70,57,520 (Two Crores Seventy Lakhs Fifty-Seven Thousand Five Hundred Twenty) Equity Shares, representing 24.78% of the Voting Share Capital of the Target Company along with control in terms of Regulations 4 of the Target Company, at a price of Rs.5.00/- (Rupees Five Only) per Sale Share aggregating to an amount of Rs.13,52,87,600.00/- (Rupees Thirteen Crores Fifty-Two Lakhs Eighty-Seven Thousand and Six Hundred Only), payable through banking channels subject to such terms and conditions as mentioned in the SPA and subject to Acquirers maintaining its shareholding within the limits prescribed for minimum public shareholding. The acquisition will result in the change in control and management of the Target Company.

B. The Promoter Seller has irrevocably agreed to relinquish the management control of the Target Company in favor of the Acquirers, subject to the receipt of all the necessary approvals and the Acquirers completing all the Offer formalities. Upon completion of the Offer, the Promoter Seller shall cease to be promoter of the Target Company and the Acquirers shall become the new promoters of the Target Company, subject to compliance with conditions stipulated in Regulation 31A of the SEBI (LODR) Regulations.

C. The prime object of this Offer is to acquire substantial Equity Shares and Voting Rights capital accompanied by control over the Target Company. The Acquirers intend to expand the Target Company's business activities by carrying on additional business for commercial reasons and operational efficiencies. The Acquirers reserve the right to modify the present structure of the business in a manner which is useful to the larger interest of the shareholders. Any change in the structure that may be carried out, will be in accordance with applicable laws.

III. EQUITY SHAREHOLDING AND ACQUISITION DETAILS

A. The current and proposed shareholding pattern of the Acquirers in the Target Company and the details of the acquisition are as follows:

Details	Acquirers	
	Number of Equity Shares	% of Equity Share Capital
Shareholding as on the PA date	Nil	Nil
Equity Shares acquired between the PA date and the DPS date	Nil	Nil
Equity Shares acquired through SPA	2,70,57,520	24.78%
Equity Shares proposed to be acquired in the Offer*	3,93,14,240	36.00%
Post-Offer Shareholding on diluted basis on 10th (tenth) Working Day after closing of Tendering Period*	6,63,71,760	60.78%

**Assuming all the Equity Shares which are offered are accepted in this Offer.*

IV. OFFER PRICE

A. The Equity Shares of the Target Company bearing International Securities Identification Number 'INE761D01021' are presently listed on the BSE bearing Scrip ID 'VEGETABLE' and Scrip Code '539132'.

B. The trading turnover in the Equity Shares of the Target Company on BSE based on trading volume during the 12 (twelve) calendar months prior to the month of PA (February 01, 2021 to January 31, 2022) have been obtained from www.bseindia.com, as given below:

Stock Exchange	*Total no. of Equity Shares traded during the 12 (twelve) calendar months prior to the month of PA*	*Total no. of listed Equity Shares*	*Annualized trading turnover (as % of shares listed)*
BSE	22,11,953 (Twenty-Two Lakhs Eleven Thousand Nine Hundred and Fifty-Three)	10,92,00,000 (Ten Lakhs Ninety-Two Thousand)	2.02%

Based on the information provided above, the Equity Shares of the Target Company are infrequently traded on the BSE within the meaning of explanation provided in regulation 2(1)(j) of the SEBI (SAST) Regulations.

C. The Offer Price of Rs.5.00/- (Rupees Five Only) is justified in terms of Regulation 8 of the SEBI (SAST) Regulations, being more than highest of the following:

Sr. No.	Particulars	Price
a)	Negotiated Price under the SPA attracting the obligations to make a PA for the Offer	Rs.5.00/-
b)	The volume-weighted average price paid or payable for acquisition(s) by the Acquirers, during the 52 (fifty-two) weeks immediately preceding the date of PA	Not Applicable
c)	The highest price paid or payable for any acquisition by the Acquirers, during the 26 (twenty-six) weeks immediately preceding the date of PA	Not Applicable
d)	The volume-weighted average market price of Equity Shares for a period of 60 (sixty) trading days immediately preceding the date of PA as traded on BSE where the maximum volume of trading in the Equity Shares of the Target Company are recorded during such period, provided such shares are frequently traded	Not Applicable
e)	Where the Equity Shares are not frequently traded, the price determined by the Acquirers and the Manager considering valuation parameters per Equity Share including, book value, comparable trading multiples, and such other parameters as are customary for valuation of Equity Shares	Rs.4.90/-

**Chartered Accountant Bhavesh Rathod, Proprietor of M/s Bhavesh Rathod & Co. Chartered Accountants, bearing Firm Registration number '1402046W', IBBI Registered Valuer Registration number 'IBBI/IPA-001/IP-P01200/2018-2019/11910' and having his office at A/101, Shelter CHSL, CSC Road, Dahisar (East), Mumbai – 400068, Maharashtra, India with Email address being 'info@cabhavesh@gmail.com', through his valuation report Saturday, February 05, 2022, has certified that the fair value of the Equity Share of Target Company is Rs.4.90/- (Rupees Four and Ninety Paisa Only) per Equity Share.*

In view of the parameters considered and presented in the table above, in the opinion of the Acquirers and Manger to the Offer the Offer Price of Rs.5.00/- (Rupees Five Only) per Equity Share being the highest of the prices mentioned above is justified in terms of Regulation 8 (2) of the SEBI (SAST) Regulations and is payable in cash.

D. There have been no corporate actions undertaken by the Target Company warranting adjustment of any of the relevant price parameters under Regulation 8(9) of the SEBI (SAST) Regulations.

E. There has been no revision in the Offer Price or to the size of this Offer as on the date of this DPS.

F. An upward revision in the Offer Price or to the size of this Offer, if any, on account of competing offers or otherwise, will be done at any time prior to the commencement of the last 1 (one) Working Day before the commencement of the Tendering Period in accordance with the provisions of Regulation 18(4) of the SEBI (SAST) Regulations. In the event of such revision, the Acquirers shall (i) make corresponding increases to the escrow amounts, as more particularly set out in paragraph V (E) of this DPS; (ii) make a public announcement in the same newspapers in which this DPS has been published; and (iii) simultaneously with the issue of such announcement, inform SEBI, BSE, and the Target Company at its registered office of such revision.

V. FINANCIAL ARRANGEMENTS

A. In terms of Regulation 25(1) of the SEBI (SAST) Regulations, the Acquirers have adequate financial resources and have made firm financial arrangements for the implementation of the Offer in full out of their own sources/ Net-worth and no borrowings from any Bank and/ or Financial Institutions are envisaged, the details of which are specified as under:

1. Chartered Accountant Rutvij Vyas bearing membership number '109191', partner at M/s VCA & Associates, Chartered Accountants bearing firm registration number '114414W' having their office located at 503, Sterling Center, Beside Center Point, R.C. Dutt Road, Vadodara - 390007, Gujarat, India, and head office at 402, Capri House, B/H. Express Hotel, Alkapuri, Vadodara - 390007, Gujarat, India with contact details being '0265-2325561, +91-9825124489', Email Address being 'vca.rutvij@gmail.com' and Website being 'www.vca-ca.com', has vide certificate bearing unique document identification number '22109191AAMAFO7759' for Acquirer 1 and vide certificate bearing unique document identification number '22109191AAMAAB5927' for Acquirer 3 on Saturday, February 05, 2022, certified that sufficient resources are available with the Acquirer 1 and Acquirer 3, and for fulfilling their Offer obligations in full;

2. Chartered Accountant, Prakruti Kshitij Pandya bearing membership number '126582', partner at M/s Upadhay Company LLP (Chartered Accountants) bearing firm registration number '131136W' having their office located at B-806, Cross

Over County, Near Lokmat Press, Sinhagbadh, Road, Pune - 411041, Maharashtra, India, and head office at 2/905, 2nd Floor, Deep Darshan Chamber, Hira Modi Street, Sagrampura, Ring Road, Surat - 395002, Gujarat, India with contact details being '0261-2325746, +91-9909437768', Email Address being 'upadhyayncompany@gmail.com' and website being 'www.unc-ca.com', has vide certificate bearing unique document identification number '22126582AAMADH6249' on Saturday, February 05, 2022, certified that sufficient resources are available with the Acquirer 2, and for fulfilling her Offer obligations in full;

B. The maximum consideration payable by the Acquirers to acquire 3,93,14,240 (Three Crores Ninety-Three Lakhs Fourteen Thousand Two Hundred and Forty) Equity Shares representing 36.00% of the Voting Share Capital of the Target Company at the Offer Price of Rs.5.00/- (Rupees Five Only) per Equity Share, assuming full acceptance of the Offer aggregating to an amount of Rs.19,65,71,200.00/- (Rupees Nineteen Crores Sixty-Five Lakhs Seventy-One Thousand and Two Hundred Only). In accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirers have opened an Escrow Account under the name and style of "VPL - Open Offer Escrow Account" with Kotak Mahindra Bank Limited, ("**Escrow Banker**") ("**Escrow Account**")and have deposited Rs.5,89,71,360.00/- (Rupees Five Crores Eighty-Nine Lakhs Seventy-One Thousand Three Hundred and Sixty Only) i.e. more than 25.00% of the total consideration payable in the Offer, assuming full acceptance.

C. The Manager is duly authorized to operate the Escrow Account to the exclusion of all others and has been duly empowered to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.

D. Based on the aforesaid financial arrangements and on the confirmations received from the Escrow Banker and the Chartered Accountant, the Manager is satisfied about the ability of the Acquirers to fulfill their obligations in respect of this Offer in accordance with the provisions of SEBI (SAST) Regulations.

E. In case of upward revision of the Offer Price and/or the Offer Size, the Acquirers would deposit appropriate additional amount into an Escrow Account to ensure compliance with Regulation 18(5) of the SEBI (SAST) Regulations, prior to effecting such revision.

VI. STATUTORY AND OTHER APPROVALS

A. As of the date of this DPS, to the knowledge of the Acquirers, there are no statutory approvals required to complete this Offer. However, in case of any such statutory approvals are required by the Acquirers at a later date before the expiry of the Tendering Period, this Offer shall be subject to such approvals and the Acquirers shall make the necessary applications for such statutory approvals.

B. All Public Shareholders, including non-residents holders of Equity Shares, must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the Reserve Bank of India) and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirers reserve the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the Reserve Bank of India, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirers reserves the right to reject such Offer Shares.

C. The Acquirers shall complete all procedures relating to payment of consideration under this Offer within a period of 10 (ten) Working Days from the date of expiry of the Tendering Period to those Public Shareholders who have tendered Equity Shares and are found valid and are accepted for acquisition by the Acquirers.

D. In case of delay in receipt of any statutory approval, SEBI may, if satisfied that delayed receipt of the requisite approvals was not due to any wilful default or neglect of the Acquirers or the failure of the Acquirers to diligently pursue the application for the approval, grant extension of time for the purpose, subject to the Acquirers agreeing to pay interest to the Public Shareholders as directed by SEBI, in terms of Regulation 18(11) of the SEBI (SAST) Regulations. Further, if delay occurs on account of wilful default by the Acquirers in obtaining the requisite approvals, Regulation 17(9) of the SEBI (SAST) Regulations will also become applicable and the amount lying in the Escrow Account shall become liable for forfeiture.

E. In terms of Regulation 23(1) of the SEBI (SAST) Regulations, if the approvals mentioned in Section VI (A) are not satisfactorily complied with or any of the statutory approvals are refused, the Acquirers have a right to withdraw the Offer. In the event of withdrawal, the Acquirers (through the Manager), shall within 2 (two) Working Days of such withdrawal, make an announcement stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations, in the same newspapers in which the DPS was published, and such announcement will also be sent to SEBI, BSE, and the Target Company at its registered office.

VII. TENTATIVE SCHEDULE OF ACTIVITY

Sr. No.	Activity	Date	Day
1.	Date of issue of the PA	February 05, 2022	Saturday
2.	Last date for publication of DPS in the newspapers	February 11, 2022	Friday
3.	Last date for filing of the Draft Letter of Offer with SEBI	February 18, 2022	Friday
4.	Last date for public announcement for a Competing Offer	March 07, 2022	Monday
5.	Last date for receipt of SEBI observations on the Draft Letter Of Offer (in the event SEBI has not sought clarifications or additional information from the Manager)	March 14, 2022	Monday
6.	Identified Date*	March 16, 2022	Wednesday
7.	Last date by which the LoF after duly incorporating SEBI's comments to the Draft Letter of Offer, is required to be dispatched to the Public Shareholders whose names appear on the register of members on the Identified Date	March 24, 2022	Thursday
8.	Last Date by which the committee of the independent directors of the Target Company shall give its recommendation on the Offer to the Public Shareholders	March 29, 2022	Tuesday
9.	Last date for upward revision of the Offer price/ Offer size	March 30, 2022	Wednesday
10.	Last date of publication of the Offer opening public announcement, announcing the schedule of activities of this Offer, status of statutory and other approvals, if any, and procedure for tendering acceptances, in the newspapers in which this DPS has been published	March 30, 2022	Wednesday
11.	Date of commencement of Tendering Period ("**Offer Opening Date**")	March 31 , 2022	Thursday
12.	Date of expiry of Tendering Period ("**Offer Closing Date**")	April 13, 2022	Wednesday
13.	Date by which all requirements including payment of consideration, rejection/acceptance and return of Equity Shares to the Public Shareholders of the Target Company whose Equity Shares have been rejected in this Offer	April 29, 2022	Friday
14.	Last date for issue of post-offer advertisement	May 09, 2022	Monday

Note: The above timelines are indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and are subject to receipt of statutory/regulatory approvals and may have to be revised accordingly. To clarify, the actions set out above may be completed prior to their corresponding dates subject to compliance with the SEBI (SAST) Regulations;

**Identified Date is only for the purpose of determining the names of the Public Shareholders as on such date to whom the LoF would be sent.*

VIII. PROCEDURE FOR TENDERING THE SHARES IN CASE OF NON-RECEIPT OF LETTER OF OFFER

A. As per the provisions of Regulation 40 (1) of the SEBI (LODR) Regulations and SEBI's press release dated December 03, 2018, bearing reference number 'PR 49/2018', requests for transfer of securities shall not be processed unless the securities are held in dematerialized form with a depository with effect from April 01, 2019. However, in accordance with SEBI bearing reference number 'SEBI/HO/CFD/CMD1/CIR/P/2020/144 dated July 31, 2020', shareholders holding securities in physical form are allowed to tender shares in an open offer. Such tendering shall be as per the provisions of the SEBI (SAST) Regulations. Accordingly, Public Shareholders holding Equity Shares in physical form as well are eligible to tender their Equity Shares in this Offer as per the provisions of the SEBI (SAST) Regulations.

B. All Public Shareholders, registered or unregistered, holding the Equity Shares in dematerialized form or holding locked-in Equity Shares are eligible to participate in this Offer at any time during the period from the Offer Opening Date and Offer Closing Date before closure of the Tendering Period. All Public Shareholders who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer. Accidental omission to send the Letter of Offer to any person to whom the Offer is made or the non-receipt or delayed receipt of the Letter of Offer by any such person will not invalidate the Offer in any way.

C. The Offer will be implemented by the Target Company through Stock Exchange Mechanism made available by BSE in the form of separate window as provided under the SEBI (SAST) Regulations read with SEBI Circulars bearing reference numbers CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015, CFD/DCR2/CIR/P/2016/131 dated December 09, 2016, and SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, as may be amended from time to time ("**Acquisition Window**").

D. BSE shall be the Designated Stock Exchange for the purpose of tendering of Offer Shares in the Offer.

E. The Acquirers have appointed Nikunj Stock Brokers Limited as the registered broker (Buying Broker) for the Open Offer, through whom the purchases and the settlement of the Offer shall be made. The contact details of the Buying Broker are as mentioned below:

Name	Nikunj Stock Brokers Limited
Address	A-92, Gf, Left Portion, Kamla Nagar,New Delhi-110007, Delhi, India.
Contact Number	+91-011-47030000/01
Email Address	info@nikunjonline.com
Contact Person	Mr. Pramod kumar Sultania

F. All Public Shareholders who desire to tender their Equity Shares under the Offer would have to intimate their respective stock-brokers ("**Selling Brokers**") within the normal trading hours of the secondary market, during the Tendering Period.

IX. THE DETAILED PROCEDURE FOR TENDERING THE EQUITY SHARES IN THE OFFER WILL BE AVAILABLE IN THE LETTER OF OFFER THAT WOULD BE MAILED OR COURIERED TO THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY AS ON THE IDENTIFIED DATE. KINDLY READ IT CAREFULLY BEFORE TENDERING THE EQUITY SHARES IN THIS OFFER. EQUITY SHARES ONCE TENDERED IN THE OFFER CANNOT BE WITHDRAWN BY THE PUBLIC SHAREHOLDERS.

X. OTHER INFORMATION

A. The Acquirers, and the directors of the Acquirer 3, accept full and final responsibility for the information contained in the PA and the DPS and for their obligations as laid down in SEBI (SAST) Regulations. All information pertaining to the Target Company has been obtained from (i) publicly available sources; or (ii) any information provided or confirmed by the Target Company, and the accuracy thereof has not been independently verified by the Manager.

B. The Acquirers have appointed Purva Sharegistry (India) Private Limited, as the Registrar, having office at Unit No. 9, Ground Floor, Shiv Shakti Industrial Estate, J. R. Boricha Marg, Lower Parel East, Mumbai – 400 011, Maharashtra, India, bearing contact details such as contact number '022-2301-2518/8261', Email Address 'support@purvashare.com' and website 'www.purvashare.com'. The Contact Person Ms. Deepali Dhuri can be contacted from 10:00 a.m. (Indian Standard Time) to 5:00 p.m. (Indian Standard Time) on working days (except Saturdays, Sundays and all public holidays), during the Tendering Period.

C. Pursuant to Regulation 12 of the SEBI (SAST) Regulations, the Acquirers have appointed Capital Square Advisors Private Limited as the Manager.

D. This DPS will be available on the website of the Manager accessible at www.capitalsquare.in and is also expected to be available on the website of SEBI accessible at www.sebi.gov.in and BSE accessible at www.bseindia.com.

Issued by the Manager to the Offer on behalf of the Acquirers

CAPITALSQUARE™ Teaming together to create value

CAPITALSQUARE ADVISORS PRIVATE LIMITED
208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai - 400093, Maharashtra, India;
Contact Details: +91-22-6684 9999/ +91-9874283532/+91-8097367132;
Website: www.capitalsquare.in;
Email Address: tanmoy.banerjee@capitalsquare.in/ pankita.patel@capitalsquare.in;
Contact Person: Mr. Tanmoy Banerjee/ Ms. Pankita Patel;
SEBI Registration Number: INM000012219;
Validity: Permanent.

For and on behalf of the Acquirers
Yatin Gupte
Sd/-
(Acquirer 1)

Place: Mumbai
Date: Tuesday, February 08, 2022

page 02 of 02

Gujarat Alkalies and Chemicals Limited

GACL Promoting Green Technology

(An ISO Certified Company) (Promoted by Govt. of Gujarat)
Regd. Office: P.O. Ranoli - 391 350, Dist. Vadodara (Gujarat) INDIA.
CIN : L24110GJ1973PLC002247 | E Mail : investor_relations@gacl.co.in; cosec@gacl.co.in | Website : www.gacl.com

EXTRACT OF UNAUDITED STANDALONE AND CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2021

(Rs. in Lakhs)

Sr. No.	Particulars	Standalone					Consolidated				
		Quarter Ended		Nine Months Ended		Year Ended	Quarter Ended		Nine Months Ended		Year Ended
		31/12/2021	31/12/2020	31/12/2021	31/12/2020	31/03/2021	31/12/2021	31/12/2020	31/12/2021	31/12/2020	31/03/2021
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
[1]	[2]	[3]	[4]	[5]	[6]	[7]	[8]	[9]	[10]	[11]	[12]
1	Total Income from Operations	107,505	65,020	261,725	175,806	242,948	107,505	65,020	261,725	175,806	242,948
2	Net Profit for the period before Tax	31,766	4,950	52,472	18,331	23,580	31,727	4,919	52,348	18,250	23,469
3	Net Profit for the period after Tax	20,178	3,353	34,032	13,189	16,685	20,139	3,322	33,908	13,108	16,574
4	Total Comprehensive Income for the period [Comprising profit for the period (after tax) and Other Comprehensive Income (after tax)]	25,185	18,455	61,513	48,986	83,883	25,146	18,424	61,389	48,905	83,772
5	Equity Share Capital (Face value per share Rs.10/-)	7,344	7,344	7,344	7,344	7,344	7,344	7,344	7,344	7,344	7,344
6	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of previous year	-	-	-	-	530,415	-	-	-	-	530,121
7	Earning Per Equity Share (of Rs. 10/- each) : (Before Other Comprehensive Income) (Not Annualised)										
	a) Basic (in Rs.)	27.47	4.57	46.34	17.96	22.72	27.42	4.53	46.17	17.85	22.57
	b) Diluted (in Rs.)	27.47	4.57	46.34	17.96	22.72	27.42	4.53	46.17	17.85	22.57

Notes :

1 The above financial results have been prepared in accordance with the Indian Accounting Standards (Ind AS) specified under Section 133 of the Companies Act, 2013 read with relevant rules.

2 The above results have been reviewed by the Audit Committee of Directors and approved by the Board of Directors of the Company at their meetings held on 7th February, 2022 and 8th February, 2022 respectively.

3 The Financial Results for the quarter and nine months ended 31st December, 2021 has been reviewed by the Statutory Auditors of the Company.

4 The Company's operations fall under single segment namely "Chemicals" as per Ind AS - 108 "Segment Reporting".

5 Corresponding figures of the previous period / year have been regrouped and rearranged to make them comparable, wherever necessary.

6 The Consolidated Financial Results includes result of 60% equity Joint Venture company - GACL-NALCO Alkalies & Chemicals Pvt. Ltd. in accordance with Ind AS -110 "Consolidated Financial Statements" and Ind AS - 28 "Investments in Associates and Joint Ventures".

7 The above is an extract of the detailed format of Quarterly and Nine Months Unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations,2015. The full format of the Unaudited Financial Results for the third quarter and nine months ended on 31st December, 2021 are available on the Stock Exchanges website www.bseindia.com & www.nseindia.com and Company's website www.gacl.com

By Order of the Board
Sd/-
Harshad R. Patel, IAS
Managing Director
DIN No. : 08101424

Place : Gandhinagar
Date : 8th February, 2022

oneadvt.com

REC Limited (A Government of India Enterprise)

आरईसी REC असीमित ऊर्जा, अनन्त संभावनाएं Endless energy. Infinite possibilities.

CIN: L40101DL1969GOI005095 I GST: 06AAACR4512R3Z3

Notice of record date for 3rd interim dividend for FY 2021-22

Notice is hereby given in pursuance of Section 91 of the Companies Act, 2013 read with Rule 10 of the Companies (Management and Administration) Rules, 2014 that the Company has fixed **Wednesday, February 16, 2022** as the 'Record Date' for reckoning eligibility of shareholders for the purpose of payment of said interim dividend @ ₹6/- per equity share for the financial year 2021-22, as declared by the Board of Directors in its meeting held on **Friday, February 4, 2022.** The said interim dividend shall be paid/dispatched on **Thursday, March 3, 2022** to those shareholders whose names appear (a) as beneficial owners in the statement(s) to be furnished by the Depository(ies) as at the close of business hours on **Wednesday, February 16, 2022** in respect of shares held in electronic form; and (b) as members in register of members on **Wednesday, February 16, 2022,** in respect of physical shares.

Further, members are requested to register/update their e-mail IDs with depository participant(s)/Registrar & Transfer Agent (R&TA) and contact the R&TA i.e. M/s Kfin Technologies Private Limited, Unit : REC, Selenium Tower-B, Plot 31-32, Gachibowli Financial District, Nanakramguda, Hyderabad–500032 Tel.: 91-40-67161500 or e-mail at **einward.ris@kfintech.com/balajireddy.s@kfintech.com/complianceofficer@recl.in** for claiming any unpaid/unclaimed dividend amount pertaining to interim dividend for the financial year 2014-15 and thereafter. Further, investors are also advised to approach the IEPF Authority for claiming unpaid/unclaimed amounts, if any, relating to final dividend for financial year 2013-14 or before, which have already been transferred to IEPF.

For REC Limited
Sd/-
(J.S. Amitabh)
Executive Director & Company Secretary

Place: New Delhi
Date: February 8, 2022

***Note:** As earlier informed, dividend income is taxable in the hands of shareholders. Accordingly, the Company will be required to deduct tax at source (TDS) at the time of making payment of dividend, at the rates prescribed in the Income Tax Act, 1961. To enable compliance with the TDS requirements, shareholders are requested to submit forms 15G/15H on annual basis and update their residential status, PAN, category as per the Income Tax Act, 1961 etc. with their depository participant(s) or with the Company/R&TA at the e-mail IDs mentioned above.*

Registered Office:
Core-4, SCOPE Complex, 7 Lodhi Road, New Delhi-110003 **Tel.:** +91-11-43091500
Corporate Office:
Plot No. I-4, Sector-29, Gurugram, Haryana-122001 **Tel.:** +91-124-4441300
E-mail: complianceofficer@recl.in **Website:** www.recindia.nic.in

Indian Railway Catering And Tourism Corporation Limited

(A Govt. Of India Enterprise-Mini Ratna)
CIN: L74899DL1999GOI101707

Azadi Ka Amrit Mahotsav

DECLARATION OF INERIM DIVIDEND AND NOTICE OF RECORD DATE

Pursuant to Regulation 42 of SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015, ("Listing Regulations"), notice is hereby given that Board of Directors of the Company at its meeting held on Tuesday, February 8, 2022, has declared an interim dividend of Rs. 2/- (Rs.Two only) per share on equity shares of Rs. 2/- each. The Interim dividend will be paid to the equity shareholders of the company, whose name appears in the Register of Member of the Company or in the records of the depositaries as beneficial owners of the shares as on Friday, February 18, 2022, which is the Record Date fixed for the purpose of payment of Interim Dividend for the Financial Year 2021-22.
This information is also available on website of the Company at **(www.irctc.com)** and also on the website of Stock exchanges where the shares of the Company are listed at **(www.bseindia.com)** and **(www.nseindia.com.)**

For Indian Railway Catering & Tourism Corporation Limited
Sd/-
(Suman Kalra)
Company Secretary and Compliance Officer
Membership No.: F9199

Place: New Delhi
Date: February 8, 2022

Registered Office: 11thFloor, B-148, Statesman House, Barakhamba Road, New Delhi, 110001, India, Website: www.irctc.com Email ID: investors@irctc.com, Telephone: 011-23311263/64 Fax: 011-23311259

FORM NO. RSC - 4
(Pursuant to Rule 3 (3))
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENCH AT CHENNAI
Company Application No. 152 of 2021 In the matter of the Companies Act, 2013
and
In the matter of Section 66 and other applicable provisions of the Companies Act, 2013 and the National Company Law Tribunal (Procedure for reduction of share capital of Company) Rules, 2016
and
In the matter of Choice Trading Corporation Private Limited
Choice Trading Corporation Private Limited,
Having its Registered office at. 302, Akshaya Shanthi, Third Floor 27/44, Anna Salai, Mount Road, Triplicane Village, Chennai, TN 600002 IN.
Represented by its Director, Mr. Thomas Jose .... Applicant Company

Publication of Notice

Notice may be taken that an application was presented to the National Company Law Tribunal (Chennai Bench), on the 06th day of January 2022 for confirming the reduction of the share capital of the above Company from INR Rs. 9,98,95,000 (Rupees Nine Crores Ninety-Eight Lakhs Ninety-Five Thousand Only) comprising of 99,89,500 Equity Shares of INR 10/- (Indian Rupees Ten only) each to INR Rs. 9,98,75,000/-(Rupees Nine Crores Ninety-Eight Lakhs Seventy Five Thousand Only) consisting of 99,87,500 (Ninety Nine Lakhs Eighty seven Thousand Five Hundred Only) equity shares of INR 10/- (Indian Rupees Ten only) each fully paid up.
The notices to individual creditors have been issued. The list of creditors prepared on the 21st day of October 2021 by the company is available at the registered office of the company for inspection on all working days during 11 AM to 4 PM.
If any creditor of the company has any objection to the application or the details in the list of creditors, the same may be sent (along with supporting documents) and details about his name and address and the name and address of his Authorised Representative, if any, to the undersigned at the registered office of the company within three months of date of this notice.
If no objection is received within the time stated above, entries in the list of creditors will, in all the proceedings under the above petition to reduce the share capital of the company, be treated as correct.
It may also be noted that a hearing has been fixed for 25.05.2022 on which the Tribunal shall hear the application. In case any creditor intends to attend the hearing, he should make a request along with his objections, if any. **(Sd/-)**
Authorised Representative for the Company

GEECEE VENTURES LIMITED

GEECEE

CIN: L24249MH1984PLC032170
Regd. Office: 209-210, Arcadia Building, 2nd Floor, 195, Nariman Point, Mumbai-400 021.
Tel. No.: 91-22-4019 8600; **Fax No.:** 91-22-4019 8650; **Email:** geecee.investor@gcvl.in; **Website:** www.geeceeventures.com

EXTRACT OF STANDALONE AND CONSOLIDATED UN-AUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31ST DECEMBER, 2021

(₹ In Lacs except per share data)

Particulars	Standalone			Consolidated		
	Quarter ended	Nine Months Ended	Quarter Ended	Quarter ended	Nine Months Ended	Quarter Ended
	31.12.2021	31.12.2021	31.12.2020	31.12.2021	31.12.2021	31.12.2020
Total income from operations (net)	6,730.65	8,603.91	1,513.03	6,855.31	8,966.55	1533.43
Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	1,337.81	2,136.83	493.83	1,451.14	2,366.10	494.73
Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	1,337.81	2,136.83	493.83	1,451.14	2,366.10	494.73
Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	1,016.93	1,614.73	359.05	1,120.82	1,804.83	353.11
Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	1,207.19	3,322.07	2,130.86	1162.70	3,576.75	2409.97
Equity Share Capital	2,091.17	2,091.17	2,091.17	2,091.17	2,091.17	2,091.17
Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	-	-	-	-	-	-
Earnings Per Share (of ₹ 10/- each) (for continuing and discontinued operations) - Before Extra - Ordinary items						
1. Basic:	4.86	7.72	1.72	5.37	8.63	1.69
2. Diluted:	4.86	7.72	1.72	5.37	8.63	1.69

Notes:

(a) The above financial results was reviewed by the Audit Committee at their meeting held on 08th February, 2022 and the same has been approved by the Board of Directors at its meeting held on 08th February, 2022.

(b) The above results are in accordance with the Indian Accounting Standards (Ind AS) as prescribed under Section 133 of the Companies Act, 2013 read with Rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 and Companies (Indian Accounting Standards) (Amendment Rules), 2016.

(c) The above is an extract of the detailed format of Financial Results for Quarter and nine months ended 31st December, 2021 filed with Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of Quarterly Financial Results are available on the Stock Exchanges BSE Limited (www.bseindia.com) or that of National Stock Exchange of India Limited(www.nseindia.com) and also on Company's Website (www.geeceeventures.com).

For **GeeCee Ventures Limited**
Sd/-
Mr. Gaurav Shyamsukha
Whole Time Director
(Din:01646181)

Place: Mumbai
Date : 8th February, 2022

REDINGTON (INDIA) LIMITED

Redington SEAMLESS PARTNERSHIPS

Registered office: Redington House, Centre Point, Plot No. 11 (SP), Thiru. Vi. Ka. Industrial Estate, Guindy, Chennai - 600 032
Website: www.redingtongroup.com | Email: investors@redington.co.in
CIN: L52599TN1961PLC028758
Board No: +91-44-42243353 | Fax No: +91-44-22253799

Extract of Unaudited Consolidated Financial Results for the Quarter and Nine months Ended December 31, 2021 ₹ in Crores

Sl. No.	Particulars	Consolidated			
		Quarter Ended	Quarter Ended	Nine Months Ended	Year Ended
		December 31, 2021	December 31, 2020	December 31, 2021	March 31, 2021
		Unaudited	Unaudited	Unaudited	Audited
1.	Revenue from operations	16,600.74	16,980.84	45,342.25	56,945.86
2.	Profit before exceptional item and tax	486.73	377.93	1,178.82	1,134.47
3.	Profit before tax	486.73	371.59	1,178.82	1,128.13
4.	Profit after exceptional item and tax	397.06	204.22	959.30	788.50
5.	Total comprehensive income	297.45	177.61	877.74	624.52
6.	Equity share capital	156.28	77.82	156.28	77.84
7.	Other equity as per balance sheet of previous accounting year	-	-	-	4,860.67
8.	Earnings per Equity Share: (Face Value - ₹ 2/- per share) (not annualized for quarters)				
	1. Basic (in ₹)	4.97	2.46	11.94	9.74
	2. Diluted (in ₹)	4.96	2.46	11.94	9.72

Notes

1.Summarized Standalone Financial Results of the Company is as under: $ in Crores

Sl. No.	Particulars	Standalone			
		Quarter Ended	Quarter Ended	Nine Months Ended	Year Ended
		December 31, 2021	December 31, 2020	December 31, 2021	March 31, 2021
		Unaudited	Unaudited	Unaudited	Audited
1.	Revenue from operations	7,088.75	7,714.20	19,240.05	22,720.67
2.	Profit before tax	185.92	165.30	938.51	467.72
3.	Profit after tax	137.45	33.38	811.61	263.33

2. The above is an extract of the detailed format of Quarterly / Nine months / Annual Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available in the website of the National Stock Exchange of India Limited (NSE) and BSE Limited (BSE) and are available in the Company's website www.redingtongroup.com.

3. The above financial results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on February 7, 2022 and February 8, 2022.

4. A Limited Review of the unaudited standalone and consolidated financial results of the Company has been carried out by the statutory auditors. A similar review of the financial results of the Subsidiaries / Associate has been conducted by the respective statutory auditors, as applicable.

For Redington (India) Limited
S V Krishnan
Whole-time Director and Global Chief Financial Officer

Place : Chennai
Date : February 8, 2022